2026:AHC-LKO:12970-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW

SPECIAL APPEAL DEFECTIVE No. - 464 of 2024

State of U.P. through Prin. Secy. P.W.D. Deptt.
Lko. and 3 others
.....Appellant(s)

Versus

Arvind Kumar and 5 others
.....Respondent(s)

Counsel for Appellant(s)	:	Tushar Verma (A.C.S.C.)
Counsel for Respondent(s)	:	Ashutosh Shahi, Rakesh Kumar Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE JASPREET SINGH, J.

1. The appeal is barred by 641 days. An application seeking condonation of delay has been filed.

2. For the reasons indicated in the application, supported by affidavit, the same is allowed. The delay in filing the appeal is condoned.

3. Learned counsel for the parties submit that the issue involved in the present special appeal is similar to that involved in **State of U.P. through Addl. Chief Secy./Prin. Secy. Public Works Deptt. U.P. Govt. Lko. and others Vs. Manoj Kumar Singh** : Special Appeal Defective No. 210 of 2024, which has been **dismissed** by order passed today i.e. 18.02.2026.

4. For the reasons indicated in the case of **Manoj Kumar Singh** (supra), the present special appeal is also **dismissed**.

(Jaspreet Singh, J) (Arun Bhansali, CJ)

February 18, 2026
RK/AHA

Digitally signed by :-
RAJESH KUMAR
High Court of Judicature at Allahabad,
Lucknow Bench